

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2372/2019

(Arising out of impugned final judgment and order dated 27-11-2018 in CRLMWP No. 8113/2018 passed by the High Court Of Judicature At Allahabad)

RAKESH PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 41283/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, Adv.
Mr. Dharendra Kumar, Adv.
Ms. Jyoti Tiwary, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, the matter stands adjourned.

Be listed after four weeks, as prayed.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
BRANCH OFFICER